

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 11
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S. Bhadoriya, Advs.

ORDER

CA-2588(PB)/2019:-

Notice of the application be issued to the non-applicant-respondents for 06.12.2019.

Process dasti as well as through other processes permissible in law.

List on 06.12.2019.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)